

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP.No. 16/2013

08.10.2013

Petitioner is present through his learned counsel, Mr. D. Thamei.

Respondent No. 1 is also present through Mr. H. Nongkhlaw, learned counsel.

From order dated 16.09.2013 it appears that AD card has been received for service of notice against the respondent No. 2, but he was absent. Even today the respondent No. 2 is absent without showing any cause, hence, service is deemed to be completed.

List this matter on 22.10.2013 for admission hearing.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
EL.PET.No. 2/2013
WITH MC(EP)No. 275/2013

08.10.2013

Heard Mr. H.S. Thangkhiew, learned Sr. counsel who submits that he has filed preliminary reply to the Election petition on behalf of the respondent No. 7 praying for striking the respondent No. 7 from the instant Election petition.

I am of the view that before passing any order, petitioner's counsel need to be heard, but he is not present before this court.

Ms. P. Das, learned counsel inform that the learned Sr. counsel, Mr. A.K. Bhattacharjee could not come due to some personal difficulties, so the matter may be fixed for hearing after Puja vacation to which the learned Sr. counsel, Mr. H.S. Thangkhiew has no objection.

In the meantime, other respondents are directed to file their written statements.

List this matter after Puja vacation i.e. 29.10.2013 for hearing on the application filed by Mr. H.S. Thangkhiew, learned Sr. counsel and written statements to be filed by other respondents.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(Crl) No. 9/2013

08.10.2013

Heard Mr. A.S. Siddique, learned counsel appearing for the petitioner who submits that one Mr. Lackson S. Sangma who is blind has been arrested by Tura police on 11.09.2013 from Tura Government College Hostel and thereafter, his whereabouts is not known to anyone; hence the petitioner filed this petition for necessary direction.

Issue rule to the respondent as to why this instant petition should not be admitted or passed any other order as found fit and proper.

Rule is made returnable within 2 (two) weeks.

Since Mr. R. Gurung, learned Addl. P.P appearing for and on behalf of the State is present and accepted the notice, no further notice is called for.

In the meantime, the Superintendent of Police, Tura is directed to produce Mr. Lackson S. Sangma before this court within 48 hours.

List this matter on 10.10.2013 for production of Mr. Lackson S. Sangma, report and further orders.

Registry is directed to furnish the copy of this order to Mr. R. Gurung, learned Addl. P.P immediately who shall in turn communicate this order to the Superintendent of Police, Tura immediately.

JUDGE

D. Nary